

Schedule of the Constitution would create repercussions and reactions. However, it is the endeavour of the Government to develop the cultural and literary heritage of all languages irrespective of their inclusion in the Eighth Schedule.

Black money generated in Dhanbad district in Bihar through illegal activities of Mafia group

2931. SHRI A. NALLASIVAN: Will the Minister of FINANCE be pleased to state whether Government have any information about the extent of black money being generated in Dhanbad district of Bihar, during the recent past by the activities of the mafia group in the colliery areas and if so, what are the details in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): The Government is aware of black money being generated in Dhanbad district of Bihar on account of the activities of 'Coal Mafia' but it may not be possible to make an accurate estimate of the quantum of black money being generated. However, the Income-tax Department had in co-ordination with the Central Bureau of Economic Intelligence and the Directorate of Revenue Intelligence conducted searches at Dhanbad, Patna, Balia, Chhapra, Calcutta and New Delhi on 9-6-1988 at the residential and business premises of certain leaders of the 'Coal Mafia' and their associates. During these searches, *prima facie* unaccounted assets such as cash, jewellery and others amounting to approximately Rs. 46.95 lakhs and a large number of incriminating documents were seized. During the course of the searches, concealment of income to the tune of Rs. 60 lakhs was admitted in a statement by one of the persons searched. As a part of follow up action, references have also been made to the Valuation Cell regarding valuation of immovable properties belonging to persons of this group of cases for ascertaining the quantum of unexplained investment.

Payment made to the leader of the recognised union in MITCO

2932. SHRI A. NALLASIVAN: Will the Minister of COMMERCE be pleased to state:

(a) the amount of money paid to the leader of the recognised union in MITCO under various heads in 1988-89 and the specific purpose for which the same was given;

(b) if the amount paid in connection with his travelling the purpose and justification thereof in detail;

(c) the relevant rules under which such payment was made; and

(d) whether such practice is in vogue in any other public sector unit; if not, whether the amount so paid would be recovered?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) and (b) About Rs. 40,000/- was paid to the leader of the Trade Union recognised by the Management of MITCO, towards TA/DA during 1988-89 for journeys performed by him to different places for attending to union matters which helped in sorting out issues in the overall interest of the Corporation and the workers.

(c) and (d) As per the TA/DA Rules of the MITCO, the leaders of Workers' Trade Union recognised by the Management are entitled to Travelling and Dearness Allowance for journeys performed in connection with their visits to different places as deputed by the Management for holding discussions with their members in the overall interest of the Workers and the Corporation and is in line with the practice followed in several other public sector Corporations.